

**Central Administrative Tribunal  
Principal Bench**

**CP No.296/2016 in  
OA No.19/2014**

New Delhi, this the 27<sup>th</sup> day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Bharat B. Sagar  
S/o Late Shri B.d. Sagar  
Aged about 45 years  
R/o D-78, Aryanagar Apartments  
Plot No.91, I.P. Extension  
Delhi-110095. ....Applicant

(By Advocate : Shri Jaideep Singh for Ms. Ashwareya Bhati)

Versus

1. Shri Madhup Vyas, Secretary  
Department of Health and Family Welfare  
Govt. of NCT of Delhi, 9<sup>th</sup> Level  
'A' Wing, Delhi Secretariat, I.P. Estate  
New Delhi-110002.
2. Dr. Beena Khurana, Director Health Services  
Directorate of Health Services  
Govt. of NCT of Delhi, F-17  
Karkardooma, Delhi-110032.
3. Dr. Sunil Kumar, Medical Officer  
Guru Tej Bahadur Hospital  
Dilshad Garden, Shahdara, Delhi-95.
4. Dr. A.R. Sihag, Secretary, Union Public Service  
Commission, Dholpur House, Shahjahan Road  
New Delhi-110069. ....Respondents

(By Advocates: Shri N.K. Singh for Ms. Avnish Ahlawat, Shri R.V. Sinha and Shri Amit Anand)

**ORDER (ORAL)****Justice Permod Kohli :**

Shri N.K. Singh proxy counsel for Ms. Avnish Ahlawat has placed on record copy of order dated 07.09.2017 whereby the applicant has been appointed as Medical Officer in his sub cadre under the Delhi Health Service w.e.f. 23.12.2009.

2. In this view of the matter, the directions of this Tribunal stands complied with. The contempt proceedings are dropped, the Petition having become infructuous.

**(K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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